

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH
ERNAKULAM

Date of Decision: 20.09.1989

Present: Hon'ble Shri S.P.Mukerji, Vice Chairman
&
Hon'ble Shri A.V. Haridasan, Judicial Member

ORIGINAL APPLICATION No.255/89

4. Santhosh Kumar.
2. T.M.Supradas. .. Applicants
Vs.

1. Union of India, represented by
Secretary to Government,
Department of Telegraphs,
New Delhi.
2. The Sub Divisional Officer,
Telegraphs, Shertallai.
3. J.T.O. South, Shertallai. .. Respondents.

Counsel for the applicants .. Mr.MR Rajendran Nair.

Counsel for the respondents .. Mr. Thomas John, ACGSC

O R D E R
(Shri S.P.Mukerji, Vice Chairman)

In this application, the applicants who are working as Casual Mazdoors in the Telecommunication Department have prayed that the proposed termination of their services should be nullified and the respondents directed to give them work and wages and other consequential reliefs.

2. We have heard the arguments of the learned counsel for both the parties and have gone through the documents carefully. In the counter affidavit, the respondents have specifically stated that there is no proposal at present to terminate the services of

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the applicants and that as Casual Mazdoors, they will get work on casual basis depending on the availability of work. In the circumstances, we close this application with the direction that the applicants should be retained in service, if there is work for them, and retrenched if at all, in accordance with law. They should also be given such benefits of regularisation as would be available to them in accordance with the scheme, instructions or orders issued by the respondents. There will be no order as to costs.



(A.V. Haridasan)
Judicial Member



(S.P. Mukerji)
Vice Chairman

20.09.1989

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